

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT PETITION (PIL) (SR).No.8230 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Afsar Jahan, learned counsel for the petitioner.

Mr. B.Narasimha Sharma, learned Additional Solicitor General of India for respondent Nos.1 and 2.

Mr. Mahesh Raje, learned Government Pleader for Home Department for respondent No.3.

Mr. K.Vivek Reddy, learned Senior Counsel representing Mr. B.Arjun Reddy, learned counsel for respondent No.4.

2. The petitioner claims to be a Civil Rights group. In this writ petition filed *pro bono publico*, the grievance of the petitioner is about a movie called "Razakar: Silent Genocide of Hyderabad". In paragraph 6.9 of the writ petition, the petitioner has made the following averment:

"6.9. It is from public domain, the petitioner could gather the Censorship Certificate Number of the movie is

DIL/3/5/2024-HYD, dated 08.02.2024, certified by Regional Office, Hyderabad on the application of Gudur Narayan Reddy, a resident of Hyderabad and that the 2nd respondent classified the movie as 'A' category which implies restricted to adult audience only. So, it is only just and proper to ensure that the movie does not contain any objectionable parts that is capable of contravening the relevant provisions of law.”

3. In the writ petition, the petitioner has prayed for the following relief:

“For the reasons stated in the accompanying affidavit filed in support of the present Writ Petition, it is therefore prayed that this honourable court may be pleased to issue an appropriate writ order or direction more particularly in the nature of WRIT OF MANDAMUS under Article 226 of the Constitution of India (i) Directing the Respondents 1 to 3 not to permit release of movie called 'Razakar: Silent Genocide of Hyderabad' which contains objectionable materials in the interests of justice; (ii) Issue a writ of mandamus or any other appropriate writs, orders of directions directing the respondents 1 and 2 to reconsider whether the movie called 'Razakar: Silent Genocide of Hyderabad' should be permitted to be released as it's tends to wound religious sentiments; (iii) Grant such other reliefs as this Hon'ble Court may deem fit and proper in the circumstances of the case.”

4. Admittedly, none of the members of the petitioner association have seen the movie. The Central Board of Film Certification in exercise of powers under the Cinematograph

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Act, 1952, as per the version of the petitioner itself, has certified the film fit for public viewing on 08.02.2024 with 'A' certificate. The movie is set to be released on 15.03.2024.

5. The petitioner in this writ petition has not challenged the Certificate issued by the Central Board of Film Certification. Therefore, no effective relief in this writ petition can be granted to the petitioner. The same is, therefore, disposed of with the liberty to the petitioner to take recourse to such remedy as may be available to it under the law.

As a sequel, miscellaneous petitions, pending if any, stand closed. However, there shall be no order as to costs.

ALOK ARADHE, CJ

ANIL KUMAR JUKANTI, J

Date: 13.03.2024
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